

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra Applicant/Petitioner

Vs.

Amrapali Leisure Valley Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Ajay Kumar Jain, Adv.

For the Respondent : Mr. Alok Aggarwal, Ms. Rati Tandon, Advocates

ORDER

This matter involves similar question as in (IB)-121(PB)/2017, accordingly the same is adjourned to be heard alongwith (IB)-121 (PB)/2017 on 3rd April, 2018.

-Sd-

(M.M.KUMAR)
PRESIDENT

→Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.03.2018
V. Sethi